

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 299/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for clarification regarding construction modalities for BALCO-Dharamjaygarh 400 kV D/C (2nd DC line) for the purpose of connectivity to BALCO for 250 MW as a bulk consumer.

Petitioner : Bharat Aluminium Company Limited (BALCO)

Respondents : Power Grid Corporation of India Limited & Ors.

Date of Hearing : 26.11.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sanjay Sen, Sr. Advocate, BALCO
Shri Hemant Singh, Advocate, BALCO
Shri Lakshya Bagdwal, Advocate, BALCO
Shri Karan, Advocate, BALCO
Ms. Suparna Srivastava, Advocate, PGCIL
Shri G. Chakraborty, PGCIL
Dr. V. N. Paranjape, PGCIL
Shri P. S. Das, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that in pursuance of the Commission`s direction, the Committee, constituted by the Commission under the Chairmanship of Member (Power System) Central Electricity Authority for examination of construction modalities for 400 kV D/C BALCO Dharamjaygarh transmission line, has submitted its Report and has recommended two alternatives. In first, the Committee has recommended that from optimal transmission planning point of view, connectivity to BALCO as bulk consumer for its 250 MW may be granted through existing 400 kV D/C line between BALCO and Dharamjaygarh and the necessary facilitation required from the Commission. Learned counsel submitted that the similar dispensation has been granted by the Commission to Essar Steel India Limited in its order dated 8.6.2013 in Petition No. 245/MP/2013. Learned senior counsel further submitted that in alternative, the Committee has recommended that the connectivity to BALCO for its 250 MW load may be granted through BALCO-Dharamjaygarh 400 kV D/C (2nd) line (New) along with associated 400 kV bays at both ends which would be a transmission line of dedicated nature for BALCO.

2. Learned counsel for the Respondent, Power Grid Corporation of India Limited, referring to the Committee Report, submitted that the Committee has gone into the



merits and demerits of the both the scenarios and has given two alternative recommendations. Learned counsel submitted that though both the recommendations appear to be feasible, from the implementation point of view, recommendation (a) is more feasible.

3. The Representative of the Respondent, Power System Operation Corporation Limited submitted that the Respondent has already given its recommendations in its reply.

4. After hearing the learned senior counsel for the Petitioner and the learned counsel and the Representative of the Respondents, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

